

ITEM NO.16

Court No. 4  
(Hearing through Video Conferencing)

SECTION II-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Crl.) No. 3543/2020

(Arising out of impugned final judgment and order dated 22-11-2016 in CRWP No. 1245/2016 passed by the High Court of Punjab & Haryana at Chandigarh)

PARAMVIR SINGH SAINI

Petitioner(s)

VERSUS

BALJIT SINGH & ORS.

Respondent(s)

(With IA No. 63144/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 63139/2020 - EXEMPTION FROM FILING O.T. and IA No. 63148/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-08-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Siddharth Dave, Sr. Adv. (Amicus Curiae)

Mr. Bankey Bihari, AOR

For Respondent(s)

Ms. Jaspreet Gogia, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard Shri Siddharth Dave, learned senior counsel, appointed by us as Amicus Curiae, vide order dated 16.07.2020, to assist us in this case.

We find that for some technical reason, notice could not be issued to the Union of India. We direct the Registry to hand over the papers to standing counsel for the Union of

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India. The Union of India to file its affidavit in reply not later than 07<sup>th</sup> September, 2020.

We request Shri K. K. Venugopal, learned Attorney General of India, not only to appear on behalf of the Union of India but also to assist us in this case.

In our order dated 16.07.2020, we had referred to our judgment reported in *Shafhi Mohammad v. State of Himachal Pradesh* (2018) 5 SCC 311. Paragraph 14 of which reads as follows:

“14.Compliance with above directions may be ensured by the Secretary, Ministry of Home Affairs in the Central Government as well as Home Secretaries of all the State Governments. An affidavit of progress achieved may be filed by the Oversight Body on or before 31-7-2018. Put up the matter for further consideration on 1-8-2018.”

The Registry is directed to place before this Court, all affidavits that are referred to in this paragraph.

Registry to give all papers pertaining to this case including the affidavits/reports aforementioned to Shri Siddharth Dave, learned senior counsel, who has been appointed Amicus Curiae by us.

Interim relief in the SLP declined.

The matter to come up on 16<sup>th</sup> September, 2020.

(NIDHI AHUJA)  
AR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER